

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 105

CP (IB) No. 58/Chd/Hry/2022

IN THE MATTER OF
ASREC India Limited

...

Petitioner

Versus

Mandhir Singh Todd

...

Respondent

Under Section: 95, IBC 2016

Order delivered on 08.05.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner

: Ms. Usha Singh, Advocate.

For the Respondent

: Mr. Aalok Jagga with Mr. A.P.S. Madaan,
Advocate.

For the RP

: Mr. Kamal Aggarwal.

ORDER

Rejoinder has been filed by the RP vide Diary No. 00829/2 dated 01.05.2024. The same is taken on record. The counsel for the respondent is present. Let these matters be posted to 27.05.2024 as the connected matter against the same guarantors are also posted to 27.05.2024 where the Jammu & Kashmir Bank was the petitioner. Let this matter be posted on 27.05.2024.

Sd/-
(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)

May 08, 2024
Mukta